

No. 48

**Notice under Order XXI, Rule 16, of the Code of Civil Procedure.
(Rule 317)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

Take notice that you are hereby required under Rule 16 of Order XXI of the Code of Civil Procedure to appear in person or by an Advocate entitled to practise in this Court before the Judge in Chambers on the day of 19 at 11 O'clock in the forenoon to show cause why the decree passed or order made in the above suit on the day of 19 in favour of and by him transferred to should not be executed by the said transferee against you, the judgment-debtor.

Dated this, day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for